

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9249/2018

(Arising out of impugned final judgment and order dated 15-12-2017 in WC No. 7554/2006 passed by the High Court Of Judicature At Allahabad)

M/S LAXMI NARAYAN MAHESHWARI & ORS.

Petitioner(s)

VERSUS

BHARAT PETROLEUM CORPORATION LTD. & ORS.

Respondent(s)

Date : 20-08-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Ashok Parija, Sr. Adv.
Mr. Gaurav Khanna, AOR
Mr. Shiv Pasricha, Adv.

For Respondent(s) Mr. Atmaram N.S. Nadkarni, ASG
Mr. Parijat Sinha, AOR
Ms. Reshmi Rea Sinha, Adv.
Mr. Gauravf Ghosh, Adv.
Mr. Rudra Dutta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned Counsel appearing for the parties.

Leave granted.

Hearing of the appeal is expedited.

We clarify that it is open for the respondents, in the meanwhile, to operate the petrol pump. If ultimately the appeal is allowed, the respondents and the third party that is inducted, if any, by the respondents, will be bound by the ultimate judgment and decree against them and will claim no equity.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER